

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 110  
CP No. (IB)- 200/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**Sanfield India Ltd.**

**...Operational Creditor**

**Versus**

**Varaha Infra Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. K.K. SINGH, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Aditya Vijay, Adv.

For the Corporate Debtor : Sejal Harneja, Adv.

**ORDER**

Heard Mr. Aditya Vijay, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Ms. Sejal Harneja, Adv. for the Respondent/ Corporate Debtor. It is submitted by the learned counsel for the Petitioner/ Operational Creditor that the agreed amount has been received by the Petitioner and the matter has been settled between the parties. He seeks to withdraw this Petition. Permission granted. **CP No. (IB)- 200/9/JPR/2020** is dismissed as withdrawn.

*Sd-*

(K.K. Singh)  
Technical Member

*Sd-*

(Deep Chandra Joshi)  
Judicial Member

December 16, 2022